
(2022) 12 OHC CK 0047
In the Orissa High Court
Case No : Writ Petition (C) No.27518 Of 2022

Manoj Kumar Jaiswal

APPELLANT

Vs

State Of Odisha And Others

RESPONDENT

Date of Decision : 07-12-2022

Acts Referred:

Citation : (2022) 12 OHC CK 0047

Hon'ble Judges : Arindam Sinha, J

Bench : Single Bench

Advocate : R. P. Mohapatra, Y.S.P. Babu

Final Decision : Disposed Of

Judgement

Arindam Sinha, J

1. Mr. Mohapatra, learned advocate appears on behalf of petitioner and submits, impugned is rejection, print of which is annexure-5. His client had applied for Other Backward Classes (OBC) certificate. Earlier, OBC certificate was granted to his client. His client being in necessity of current certificate, applied again.
2. Mr. Babu, learned advocate, Additional Government Advocate appears on behalf of State and submits, there has been error in the system, resulting in impugned rejection. He submits, petitioner be directed to apply afresh, whereupon the application will be duly dealt with.
3. Impugned rejection is set aside and quashed. Petitioner is directed to forthwith make fresh application to opposite party no.3 and communicate this order. Said opposite party will, within 30 days of the application and communication made, either issue the certificate or inform petitioner reasons for rejection.
4. The writ petition is disposed of. Interim order will continue till two weeks after opposite party no.3 makes known result of the application.

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